

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-315/ND/2017

In the matter of :

Jai Kumar Jain & Anr.

Vs.

MVL Limited

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor  
For the Respondent/Corporate Debtor

: Mr. Varun Kathuria, Advocate  
Mr. Vaibhav Tyagi, Advocate  
Mr. Piyush Singh, Advocate

For the Intervener

- :


ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in relation to question of law as to whether the transaction relating to Immoveable property can come under the provisions of IBC Code, 2016 as an Operational Creditor is pending before the Hon'ble NCLAT.

Taking into consideration the said representation, matter is adjourned to 7<sup>th</sup> of March, 2018, to await the outcome of the decision of Hon'ble NCLAT in the matter of Divine Intracon Limited.

List on 07.3.2018.

Surjit

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)